

GSICC-I - ANNUAL REPORT-2019

[As required under Rule 7(2) (iii) of the Gender Sensitisation and Sexual Harassment of women at the High Court of Madras (Prevention, Prohibition and Redressal) Regulations, 2013]

The Madras High Court Gender Sensitisation & Internal Complaints Committee [the GSICC-I] was constituted by then the Hon'ble the Chief Justice vide order dated 18.12.2013.

THE GENDER SENSITISATION & INTERNAL COMPLAINTS COMMITTEE FOR THE PRINCIPAL SEAT AT MADRAS GSICC-I is now functioning with the following Chairperson and Members.

1	The Hon'ble Dr. Justice Anita Sumanth	Chairperson
2	The Hon'ble Mrs. Justice Bhavani Subbaroyan	Member
3	The Hon'ble Ms. Justice P.T. Asha	Member
4	Mr.G.Mohanakrishnan, President, Madras High Court Advocates' Association	Member
5	Mr.V.R.Kamalanathan, Advocate, Madras Bar Association.	Member
6	Ms.R.Sudha, Vice President, Madras High Court Advocates' Association	Member
7	Mrs.V.Nalini, Advocate, Women Lawyers' Association	Member
8	Ms.Maimoona Badsha, Advocate	Member
9	Mrs.K.Indumathi, Registrar (Administration), High Court, Madras	Member
10	Dr.Sarah Karunakaran, Social Activist w.e.f 18.07.2019.	Member
11	Mrs.S.Premavathi, Advocate Clerk, Tamil Nadu Advocates Clerks' Association, High Court, Madras.	Member

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in the Madras High Court precincts.

In the Year 2019, GSICC-I convened 25 meetings:

1)	13.02.2019	8)	18.07.2019	15)	06.09.2019	22)	07.11.2019
2)	28.02.2019	9)	31.07.2019	16)	12.09.2019	23)	12.11.2019
3)	03.04.2019	10)	05.08.2019	17)	13.09.2019	24)	14.11.2019
4)	26.04.2019	11)	13.08.2019	18)	19.09.2019	25)	25.11.2019
5)	11.06.2019	12)	16.08.2019	19)	17.10.2019		
6)	02.07.2019	13)	22.08.2019	20)	21.10.2019		
7)	11.07.2019	14)	26.08.2019	21)	25.10.2019		

1. COMPLAINT REDRESSAL:-

One complaint was received on 25.03.2019. The Hon'ble GSICC-I Committee framed an Internal Sub Committee to inquire into this matter on 03.04.2019. The Sub Committee on completion of the inquiry and submitted the inquiry report on 14.11.2019. The said report was placed before the Hon'ble GSICC-I Committee on 25.11.2019.

The matter was taken up, with prompt and effective manner and the Committee was conducting meetings regularly to resolve the problems.

2. VOLUNTEERS:

There are 18 volunteers who are assisting the committee in creating awareness regarding GSICC and the names are available in the Madras High Court Website.

3. FINANCIAL SANCTION:-

The Government was addressed vide letter dated 04.02.2015 for sanction of funds and for infrastructural facilities for implementation of the Regulation and execution of the same for a sum of Rs.1,36,84,539. The High Court requested the Government to sanction 50% of the aforesaid amount i.e., Rs.68,42,271/- as an interim measure. The State Government of Tamil Nadu sanctioned a sum of Rs.68,42,271/- vide G.O.(Ms).No.724 Home (Courts-II) Department, Dated 17.10.2016.

The High Court again addressed the Government for sanction of the remaining 50% of the earlier proposal and the Government sanctioned a sum of Rs.91,36,389/- (Rs.76,00,868/- for Recurring and Rs.15,35,521/- for non Recurring expenditure) vide G.O.(Ms).No.452 Home (Courts-II) Department, dated 29.08.2019.

A sum of Rs.20,87,766/- has been utilized towards purchase of Furnitures, Machinery & Equipments, Training Programme, Computer & Accessories and Remuneration for Social Activist (i.e., Rs.20,05,740/- utilized for the year 2017, Rs.75,000/- utilized for the year 2018 & Rs.7,026/- utilized for the year 2020). The balance available funds is a sum of Rs.1,38,90,894/-.

4. SENSITIZATION AND PUBLICITY:-

i) Policy to prevent gender discrimination and sexual harassment in the Madras High Court precincts has been published in the form of booklet and the said policy in Tamil and English version is made available in the Madras High Court Website (www.hcmadras.tn.nic.in).

ii) The complaint format in Tamil and English version have also been made available in the said Madras High Court Website.

iii) Contents of Banners and Logo for GSICC are approved by the Hon'ble GSICC-I Committee. Locations for Display Boards about GSICC, is also approved by the said Committee.

5. CONCLUSION:

The GSICC-I for the Principal Seat at Madras will continue its efforts to sensitize the public with respect to gender issues and redress the grievances relating to the sexual harassment of women, within the precincts of the Madras High Court.



**Member Secretary(GSICC-I)/
Registrar (Administration),
High Court, Madras-104.**